

**Crl Misc Bail Case No.662/2020**

**15.09.2020**

This is a bail application under Section 439 CrPC filed by petitioner **Sabina Easmin for accused Rakibul Islam** in connection with **Kalgachia PS Case No. 1104/2020** corresponding to **GR Case No 7064/2014** under **Sections 120(B)/448/376/506 of IPC.**

Perused the called for case diary and heard the learned Public Prosecutor.

The brief fact of the case is that on 12.10.2014 at about 11:00 PM, the above named accused namely Rakibul Islam entered into the house of the victim and raped on her by gagging her mouth. It is alleged in the FIR that accused person threatened her to kill if she disclosed the matter to other. Hence the case.

I have heard the learned counsel for the petitioner that he had submitted that accused is innocent and both the accused and victim have been staying happily as husband and wife. Hence, the accused may be enlarged on bail.

I have heard the learned P.P. who submits that victim got married with the above name accused person and they have got one baby child, at present.

This case was lodged on 12.10.2014 and the learned P.P. has not raised objection against granting of bail to the accused. It is seen that victim of the case has filed present bail petition, in hand.

In view of the above and after hearing both sides, I find that further Judicial custody of the accused is not required for the investigation of the case. Accordingly, accused namely Rakibul Islam is allowed to go on bail of Rs.15,000/- with a surety of like amount to the satisfaction of Learned eleka Magistrate.

Send a copy of this order to the learned eleka Magistrate and I.O. of this case. Send back the record of the case immediately.

This case, accordingly, stands disposed of.

Sd/-  
Sessions Judge,  
Barpeta